

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF XALTA FOOD & BEVERAGES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Xalta Food & Beverages Private Limited
2.	Date of incorporation of corporate debtor	09/02/2015
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122DL2015PTC276479
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: RZ-37A, NAYA BAZAR, RATI RAM PARK, NAJAF GARH, NEW DELHI South West Delhi DL 110043 IN
6.	Date of closure of Insolvency Resolution Process	31/05/2019
7.	Liquidation commencement date of corporate debtor	14/06/2019 [Clarified by Hon'ble Adjudicating Authority on 11/06/2021].
8.	Name and registration number of the insolvency professional acting as liquidator	Name : Naveen Kumar Jain Registration No. IBBI/PA-001/IP-P00650/2017-2018/11097
9.	Address and e-mail of the liquidator, as registered with the Board	Address : 2236, Sector 46, Gurugram, Harayana – 122001 EMAIL ID – insolvencyprofessional@rediffmail.com [This email not to be used for claim submission]
10.	Address and e-mail to be used for correspondence with the liquidator	Address for submission of claims: C/o CA Shobit Jain, RUGS Overseas Building, F-213, 2 nd Floor, Lado Sarai, Near HDFC Bank, New Delhi-110030 Mobile - 9711717560 Email – liquidation.xalta@gmail.com
11.	Last date for submission of claims	14/07/2021

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of liquidation of the Xalta Food & Beverages Private Limited on 14/06/2019 [Clarified by Hon'ble Adjudicating Authority on 11/06/2021].

The stakeholders of Xalta Food & Beverages Private Limited are hereby called upon to submit their claims with proof on or before 14th July 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 14/06/2021

Place: New Delhi

NAVEEN KUMAR JAIN
Insolvency Professional
IP REGN No.
IBBI/PA-001/IP-P00650/2017-2018/11097


Naveen Kumar Jain

Naveen Kumar Jain
Liquidator of Xalta Food & Beverages Private Limited
IBBI/PA-001/IP-P00650/2017-2018/11097